

GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI
DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION
LOK SABHA

UNSTARRED QUESTION NO.2897

ANSWERED ON 08.08.2024

POLLUTION DUE TO INDUSTRIAL EFFLUENTS

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Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) whether the major rivers of the country are getting polluted due to industrial effluents;
- (b) if so, the action taken in this regard during the last five years;
- (c) the amount of funds spent under National Mission for Clean Ganga during the last five years, year-wise; and
- (d) the details of current status of river water pollution?

ANSWER

THE MINISTER OF STATE FOR JAL SHAKTI

(SHRI RAJ BHUSHAN CHOUDHARY)

(a) Rivers in the country are polluted mainly due to discharge of untreated and partially treated sewage from cities/ towns and industrial effluents in their respective catchments. Non-point sources of pollution like agricultural runoff, open defecation, runoff from solid waste dump sites, etc. also contribute to pollution of rivers. Rapid urbanization and industrialization have compounded the problems.

(b) Steps taken by the Government to stop discharge of industrial effluents into water bodies, inter-alia include issuance of notification of specific discharge standards, revision of the criteria for categorization of industries and issuing directions to all State Pollution Control Boards (SPCBs)/ Pollution Control committees (PCCs) to adopt the same, regular and surprise inspections of Grossly Polluting Industries (GPIs) for compliance verification against stipulated environmental norms, installation of Online Continuous Effluent Monitoring System (OCEMS) for assessment of effluent quality and compliance status.

As per the CPCB, 3526 grossly polluting industries (GPIs) have been identified in Ganga Basin. Out of these, 2855 industries are operational and 671 industries had closed down on their own. Out of 2855 operational industries, 2734 industries are complying with the prescribed environmental standards. Show-cause notices/Closure directions have been issued to 121 non-complying industries.

In compliance with the orders of Hon'ble National Green Tribunal (NGT) in Original Application No.673/2018 regarding rejuvenation of polluted river stretches in the country, States/UTs are required to implement approved action plans for restoration of the polluted stretches in their jurisdiction as identified and published in its Report by CPCB in 2018. Regular review on implementation of these action plans is

undertaken in the States/UTs and the same is also done at the Central level by Secretary, Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti, Govt. of India.

(c) Year-wise funds released for the last five years by the Government of India to NMCG and disbursement/release by NMCG under Namami Gange Programme are as given below:

(Rs. in crore)

F.Y.	Funds released by Government of India to NMCG	Disbursement/Release by NMCG
2019-20	1,553.40	2,673.09
2020-21	1,300.00	1,339.97
2021-22	1,900.00	1,892.70
2022-23	2,220.00	2,258.98
2023-24	2,400.00	2,396.10
Total	9,373.40	10,560.84

(d) As per the latest Polluted River Stretch (PRS) report published by CPCB in 2022, 603 rivers were monitored and 311 river stretches on 279 rivers were found polluted in 30 States/ Union Territories (UTs). Details of the same are available at:

<https://cpcb.nic.in/openpdffile.php?id=UmVwb3J0RmlsZXMvMTQ5OF8xNjcyOTg4MDQ1X211ZGlhcGhvdG8xMjk5NS5wZGY=>
